एक बात कहना चाहता हूं। आज पांच क्वैश्चन्स लिए गए, इस प्रकार 12 मिनट में एक सवाल हुआ।

अध्यक्ष महोदय : मुझे आपत्ति नहीं है, मैं आपकी बात से सहमत हूं। जब करते हैं तो मुश्किल पेश आती है, क्या करें। आपके सामने होता है। मैंने चार-चार सप्लीमेंट्री एलाउ किए हैं। इसके ज्यादा नहीं किया है।

श्री हरीश कुमार गंगवार : स्कूटर की धांधलेबाजी के सम्बन्ध में क्वैश्चन नं० 441 इतना बड़ा सवाल था, लेकिन इसको जान-बूझकर रोका गया।···(**व्यवधान**)···

PROF. MADHU DANDAVATE (Rajapur) : Sir, I want to bring to your notice one fact. Day before yesterday, you had kept one ruling pending.

While I was speaking, Mr. Frank Anthony raised a point of order and he said, in regard to a judgment of Justice Mishra which I had quoted, that he had obtained a stay from the Supreme Court. I have made an enquiry. No doubt, the stay is given, but when a stay is given, only further action is suspended. The judgment stands where it is.

I have a right to quote the judgment. Don't expunge it. Otherwise, when I quote the judgment, the Press will come into troubles. You have not to expunge it. You should not expunge it.

MR. SPEAKER : I will look into it. I will find out the exact position. Then I will do it.

SHRI FRANK ANTHONY (Nominated Anglo-Indians) : I have written to you yesterday. I have also given a copy of the judgment to you. I have enclosed also the SLP—the whole criticism of the judgment.

MR. SPEAKER : I have got it. I have received it. Thank you very much, Mr. Anthony.

श्री रामविलास पासवान(हाजीपुर) : क्या कोई मेम्बर जो बाहर पैसा लेकर वकालत करते हैं, उसी चीज़ को यहां रेफर कर सकते हैं? उनको पहले रिज़ाइन करना चाहिये, इन तरह से रेफर करने का कोई अधिकार नहीं है।

MR. SPEAKER : It is not a point of Order. No, no. No question.

SHRI HARIKESH BAHADUR (Gorakhpur) : By taking money outside, he is pleading the case here. He should resign.

———

12.17 hrs.

CONSTITUTION (FIFTY-THIRD) AMENDMENT BILL*

THE MINISTER OF HOME AFFAIRS (SHRI P.V. NARASIMHA RAO) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : The question is :

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI P.V. NARASIMHA RAO : I introduce the Bill.

———

MATTERS UNDER RULE 377

(i) Non-payment of bonus by Sri Synthetics Ltd., Ujjain and need for Government's intervention into its working

श्री सत्यनारायण जटिया(उज्जैन) : मध्य प्रदेश में कपड़ा मिलों और कृत्रिम रेशे निर्मित करने वाले कारखानों में काम करने वाले लोगों का भविष्य अनिश्चित है। इन्दौर का होप टैक्सटाइल्स मिल्स विगत काफी समय से बन्द है और इसके कारण हजारों लोग बेरोजगार हो गये हैं। उज्जैन के कपड़ा

*Published in Gazette of India Extraordinary, Part II, section 2, dated 23.8.1984.